

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 295/2021**

IN THE MATTER OF:-

H. S. Khatana

.....Applicant

**Versus**

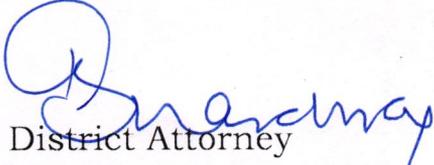
State of Haryana

.....Respondents

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Place : Chandigarh  
Dated: 06.07.2023

  
 District Attorney  
 O/o Chief Secretary to Govt. Haryana

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No. 295/2021

IN THE MATTER OF:-

H. S. Khatana

.....Applicant

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State of Haryana

.....Respondents

**ACTION TAKEN REPORT ON BEHALF OF CHIEF  
SECRETARY HARYANA IN COMPLIANCE OF ORDER  
DATED 08 FEBRUARY 2023.**

**RESPECTFULLY SHOWETH:**

1. That the above said O.A is pending before this Hon'ble Tribunal and is now fixed for hearing on 22 August 2023.
2. That the Hon'ble Tribunal vide order dated 08 February 2023 has passed an order in the above said O.A. directing the Chief Secretary to look into the matter personally. The relevant Portion of the said order is reproduced below for the kind perusal of this Hon'ble Tribunal :-

*“Accordingly, we were left with no option except to direct chief Secretary Haryana to personally look into the matter and take remedial measures including providing of necessary infrastructure in terms of manpower,*

*equipments and taking prompt remedial measures to plug the failures, including restoration measures such as afforestation, soil and water conservation. A senior level nodal officer /agency be assigned for the purpose. Continuous surveillance and monitoring be ensured in the light of failures mentioned above. It will be appropriate that the chief secretary and DGP hold a joint meeting of the district magistrate and SSP of the area to prepare necessary Road map which may include checking of vehicles, carrying illegal mined material and forest produce, drone mapping, setting up of CCTV cameras at appropriate vulnerable locations, requiring vehicles, carrying such material to have GPS, permitting only vehicles having valid mining licences to transport mined material, providing machinery for seizing the violating vehicles and taking action against their drivers and owners and deployment of additional police force or other staff as per requirement”.*

3. That in compliance of the orders dated 08 February 2023, the Chief Secretary, Haryana hold a meeting with following officers, on 10 April 2023 and discussed the action plan to implement the order/ directions passed by this Hon'ble Tribunal and setting up of CCTV cameras at appropriate vulnerable locations for checking of vehicles to verify transport of minerals valid mining licence/permit:-

- (i) Additional Chief Secretary, Environment, Forest & Wildlife Department, Haryana
- (ii) Additional Chief Secretary, Mines and Geology Department, Haryana
- (iii) Chairman, State Environment Impact Assessment Authority (SEIAA), Government of Haryana,
- (iv) Director General of Police, Haryana,
- (v) Director Mines and Geology Department, Haryana
- (vi) Police Commissioner Gurugram,
- (vii) Deputy Commissioner Gurugram
- (viii) Regional Officer of HSPCB Gurugram,
- (ix) Divisional Forest Officer, Gurugram and
- (x) Mining Officer Gurugram

The steps taken and proposed to be taken by the State Government are briefed in succeeding paragraphs.

4. That it is submitted that to control and prevent the illegal mining instances in and around the land in question in village Rithoj District Gurugram, a Committee has been constituted on 17 January 2023 by the Gram Panchayat Rithoj comprising Sarpanch, Panch, Panchayat Secretary, Chowkidar of Village Rithoj, Mining Guard and Forest Guard. One Mining Guard and Forest Guard each are deputed for the Panchayat land only. This Committee is visiting the land in question regularly and no instance of illegal mining has been reported in the said area since then.
5. That apart from this, trenches have also been dugged on 09 January 2023 and 25 January 2023 at the entry and exit points of Panchayat land and sand dunes have been raised to

restrict any kind of vehicular movement in the area. A sign board regarding not to do illegal mining/theft of ordinary earth in the said area is also fixed at entry point of the Panchayat land.

6. That vide order dated 08 February 2023 passed in the above subjected matter, this Hon'ble Tribunal has observed about ecological significance of Aravali Hills. In this regard, it is humbly submitted that the State Government after examining the above scope relating to the environment in the District Faridabad, Gurugram and Nuh and in order to achieve the integrated Environment Management and Sustainable Development of the Aravalli Range in these districts of the State of Haryana, constituted a board namely "Aravalli Rejuvenation Board" vide its order dated 13 June 2023 comprising the following officers:-

<b>Sr. No.</b>	<b>Designation</b>	<b>Remarks</b>
1	Deputy Commissioner of the district concerned.	Chairman
2	DRO of the district concerned	Member
3	CEO Zila Parisad of the district concerned	Member
4	RO HSPCB of the district concerned	Member
5	MO/AME of the district concerned	Member
6	DFO of the district concerned	Member
7	Any other members as the Deputy Commissioner of the respective district may deem fit	Member

The functions of "Aravalli Rejuvenation Board" shall be as under:-

- (i) Ensuring co-ordination between Administrative Agencies, which are required to be dealt with complaints of illegal mining and their impact on environment.
- (ii) Formulating policies for prohibition of illegal mining as well as preservation and management of areas in Aravalli Hills.
- (iii) Planning and implementation of programs for integrated environment management and sustainable development of Aravalli Range.
- (iv) Taking steps for maintaining ecological balance and preserving the flora, fauna and rich biodiversity in the area of Aravalli Range.
- (v) Ensuring prevention of eco-sensitive zones.

To achieve the desired functions of the Board and for the effective monitoring of the Aravalli Range, the infrastructure requirement shall include the use of Drone as well as installation of CCTV Cameras over the sensitive areas/locations/Nakas. The amount required for the said purpose shall be utilized from the Faridabad Metropolitan Development Authority (FMDA) Funds as well as Gurugram Metropolitan Development Authority (GMDA) Funds respectively. A copy of order dated 13 June 2023 is annexed as **Annexure R/1**.

7. That the Deputy Commissioner, Gurugram is assigned with the task of procuring CCTV Cameras & Drones. The purchase

of CCTV Cameras & Drones is under process and shall be completed expeditiously. Thereafter, CCTV Cameras shall be installed on the requisite places in consultation with the District Level Task Force (DLTF) constituted to deal with the issues of illegal mining. The locations for installation of CCTV cameras in village Rithoj have already been identified.

8. That it is submitted that a control room has also been set up in the District Faridabad, to receive complaints and take prompt action regarding illegal mining in the districts of Gurugram, Faridabad and Nuh on toll free number, i.e., 1800-180-5530 (24X7) and e-mail id i.e. [avavalibachaofgn@gmail.com](mailto:avavalibachaofgn@gmail.com).
9. That to prevent and control illegal mining, development of new e Rawaana Portal is under process in respect of checking vehicles carrying mined materials and to verify valid mining licenses to transport mined material and permitting only such vehicles having GPS.
10. That in respect to the restoration measures, the plantation work has been initiated by the Forest Department from 01 July 2023. Some area of the land in question has gained vegetation by itself. The photographs of land in question are annexed as **Annexure-R/2**.
11. That in addition to the above submissions, it is further submitted that following mechanism is already in place, to be enforced strictly:-

- (i) The Standard Operating Procedure (SOP) dated 22 August 2022 is framed for the guidance of all stakeholders involved in the prevention of illegal mining in Haryana. The 'Standard Operating Procedure' contains various actions to be taken by various authorities both at the District level as well as State level. It provides for Identification and protection of areas most susceptible to illegal mining activities and Checking of illegal mining on complaint/information as well as vehicles carrying mining material without a valid permit.
- (ii) The District Level Task Force under the Chairmanship of District Collector with the following members has to examine the issues relating to illegal mining at the district level:-

<b>Sr. No.</b>	<b>Designation</b>	<b>Remarks</b>
1	District Collector of the District concerned	Chairman
2	Superintendent of Police of the District concerned	Member
3	District Forest Officer of the District concerned	Member
4	State Pollution Control Board Official of the District concerned	Member
5	District Transport Official of the District concerned	Member
6	Assistant Mining Engineer/ Mining Officer of the District concerned	Member Secretary /Convener

- (iii) If any person is found indulging in illegal mining using any tool/machinery/equipment/vehicle, the inspecting

official team shall proceed as per the State Rules, 2012, i.e., seizing of the tools and vehicle(s) and lodging an FIR in the Police Station without any delay against driver / owner of vehicles, equipment.

12. In view of the submission made herein above, State agencies are committed to stop the illegal mining/theft of minerals in proper coordination of each other.

The above action taken report in compliance of the directions passed by this Hon'ble Tribunal on 08 February 2023 may kindly be taken on record.

Place : Chandigarh  
Dated: 06.07.2023

  
Chief Secretary  
Government to Haryana

(To be Substituted bearing same Number & Date)

HARYANA GOVERNMENT  
MINES AND GEOLOGY DEPARTMENT  
ORDER

The Section 23 of GMDA/FMDA Act, 2017 envisage/provides the preparation of Management Plan of the Environment inter-alia including forestation/plantation and measures for solid waste management and water conservation plan. The State Government after examining the above scope relating to the environment in the Districts Faridabad, Gurugram and Nuh and in order to achieve the integrated Environmental Management and Sustainable Development of the Aravalli Range in these districts of the State of Haryana, hereby constitute a Board namely "Aravalli Rejuvenation Board" comprising of following officers.

S.No.	Designation	Remarks
1.	Deputy Commissioner of the district concerned	Chairman
2.	DRO of the district concerned	Member
3.	CEO Zila Parishad of the district concerned	Member
4.	RO HSPCB of the district concerned	Member
5.	MO/AME of the district concerned	Member
6.	DFO of the district concerned	Member
7.	Any other members as the Deputy Commissioner of the respective district may deem fit	Member

2. The functions of "Aravalli Rejuvenation Board" shall be as under:-

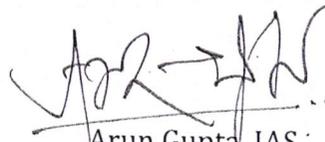
- Ensuring coordination between Administrative Agencies, which are required to be dealt with complaints of illegal mining and their impact on environment.
- Formulating policies for prohibition of illegal mining as well as preservation and management of area of Aravalli Hills.
- Planning and implementation of programs for integrated environment management and sustainable development of Aravalli Range.
- Taking steps for maintaining ecological balance and preserving the flora, fauna and rich biodiversity in area of Aravalli Range.
- Ensuring prevention of eco-sensitive zones.
- Taking all necessary miscellaneous steps required for management and sustainable development of Aravalli Hills.

3. To achieve the desired functions of the Board and for the effective monitoring of the Aravalli Range, the infrastructure requirement shall arise including the use of Drone as well as installation of CCTV Cameras over the sensitive areas/ locations/ Nakas. Hence for the present, the amount required for said purpose shall be utilized from the FMDA Fund as well as GMDA Fund respectively till the time mining activities are lying closed in the district of Gurugram & Faridabad as per order of Hon'ble Supreme Court due to which these district areas deprived of DMF. Once the mining operations get resumed in these districts then, the

expenditure can be met out from the DMF Fund respectively and even reimbursed to GMDA/FMDA.

4. The meeting of the board shall be held once in a month.

Dated, Chandigarh, the  
13th June, 2023

  
Arun Gupta, IAS  
Additional Chief Secretary to Government  
Haryana, Mines & Geology Department.

A copy is forwarded to the following Additional Chief Secretaries to Govt. Haryana for immediate necessary action please.

  
Superintendent Industries-II  
for Additional Chief Secretary to Government,  
Haryana, Mines & Geology Department.

To

1. The Additional Chief Secretary to Govt. Haryana and Financial Commissioner, Revenue and Disaster Management and Consolidation Departments.
2. The Additional Chief Secretary to Government Haryana, Development & Panchayats Department.
3. The Additional Chief Secretary to Government Haryana, Environment Department.
4. The Additional Chief Secretary to Government Haryana, Forest Department.

U.O. No. 03/02/2023-2IB-II

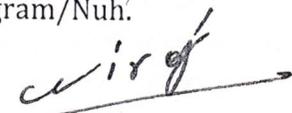
Dated: 19.06.2023

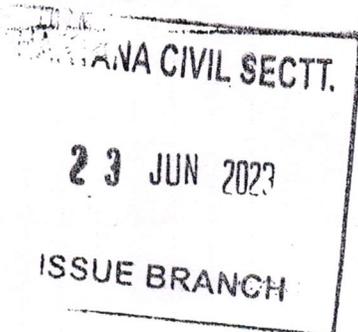
Endst. No. 03/02/2023-2IB-II

Dated: 19.06.2023

A copy is forwarded to the following for information & necessary action:

1. The Chairman, Haryana Pollution Control Board.
2. The Director, Mines & Geology Department, Haryana.
3. The Deputy Commissioner, Faridabad/Gurugram/Nuh.

  
Superintendent Industries-II  
for Additional Chief Secretary to Government,  
Haryana, Mines & Geology Department.





GPS M  
Camera L

5QCP+4MF, Alawlpur, Haryana 123106, India

Latitude

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Longitude

76.78696127°

Local 12:23:07 PM

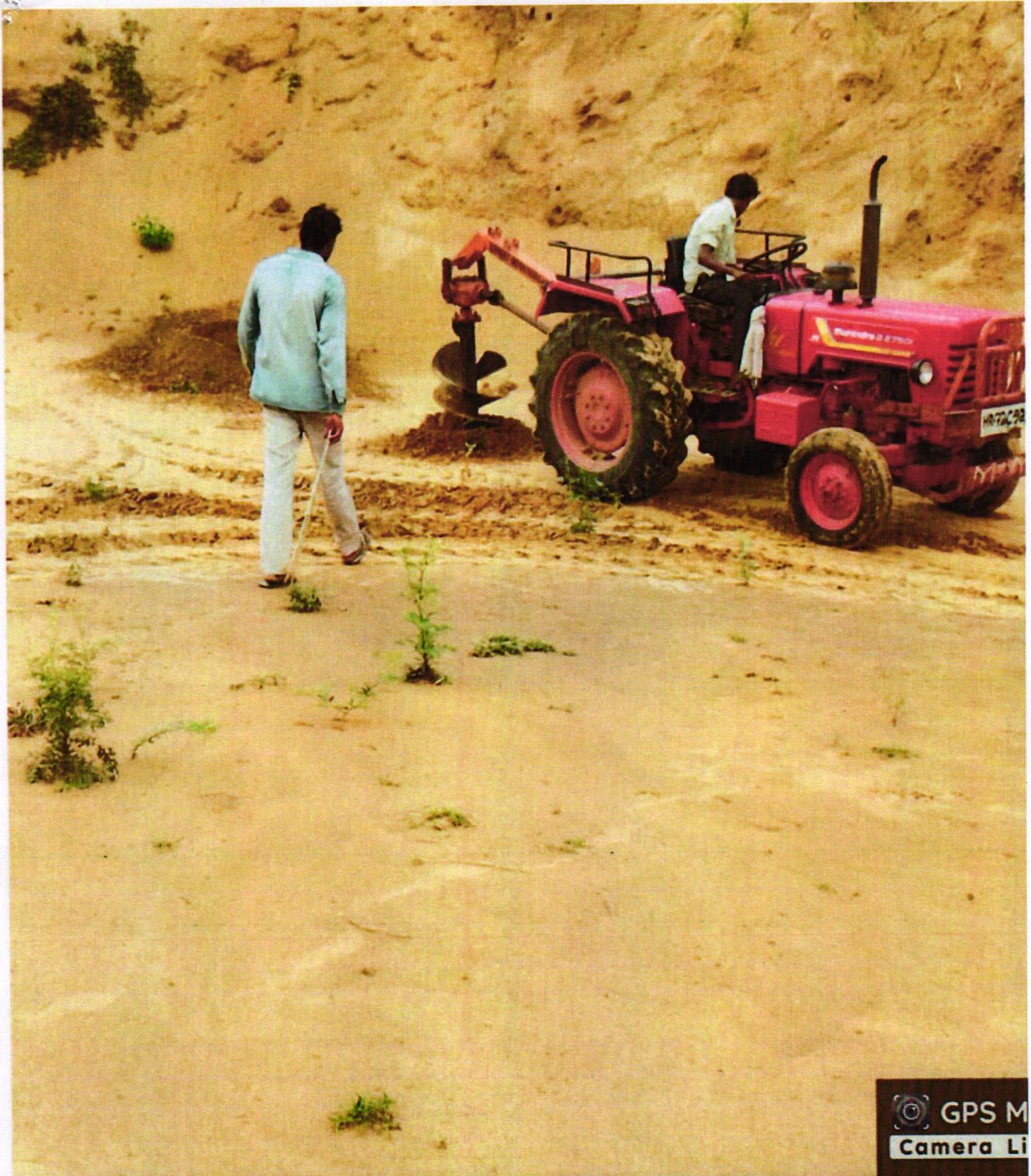
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Altitude 257 meters

Monday, 26.06.2023

173/2 -

Annexure R+2



5QCP+4MF, Alawlpur, Haryana 123106, India

Latitude

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Local 12:36:58 PM

GMT 07:06:58 AM

Longitude

76.78696127°

Altitude 257 meters

Monday, 26.06.2023



GPS M  
Camera Li

9435+CF6, Gurugram, Haryana 122102, India

Latitude

28.35343129°

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GMT 04:48:52 AM

Longitude

77.10839839°

Altitude 247 meters

Friday, 30.06.2023